

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL MISCELLANEOUS PETITION NO. 22070 OF 2015

(Application for bail)

IN

CRIMINAL APPEAL NO. 2162 OF 2013

UDHAM SINGH & ANR.

... Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

... Respondent(s)

OFFICE REPORT

Mr. Syed Mehdi Imam, Advocate for the Appellant has filed an application for bail with Affidavit which has been registered as Criminal Miscellaneous Petition No. 22070 of 2015.

It is submitted that Service of Notice of Lodgment of Petition of Appeal is complete on the Sole Respondent/State and is represented by Mr. Abhish Kumar, Advocate.

It is further submitted that Original Records from the High court as well as from the Trial Court have been received.

It is lastly submitted that Counsel for the Appellant has not filed additional documents and the matter above mentioned was listed before the Court of Registrar on 03.09.2015, when the following order was passed:

"Service of notice of lodgement of petition of appeal is complete.

Original records have been received.

No additional documents have been filed nor opted for.

Matter stands complete. Registry to process the matter for being listed before the Hon'ble Court as per rules. "

It is submitted that Counsel for the Appellant has on 09.10.2015 filed additional documents alongwith an application for exemption from filing O.T. Copy of the same is placed with main Appeal Paper Books.

The appeal above-mentioned is ready for hearing.

The application for bail in the appeal above-mentioned is listed before the Hon'ble Court with this office report.

DATED this the 2nd day of January, 2016.

ASSISTANT REGISTRAR

COPY TO:

1. Mr. Syed Mehdi Imam, Advocate
203, M.C. Setalvad Block, Supreme Court of India
2. Mr. Abhishth Kumar Advocate
203, New Lawyers Chambers,
Supreme Court of India

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ASSISTANT REGISTRAR